

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).10247/2019

(Arising out of impugned final judgment and order dated 27-09-2019 in CRLR No.570/2019 passed by the High Court Of Uttarakhand At Nainital)

AJAY KUMAR @ BITTU &amp; ANR.

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND &amp; ANR.

Respondent(s)

(IA No.171523/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.171524/2019 - EXEMPTION FROM FILING O.T.)

Date : 20-01-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Pradeep Gupta, Adv.  
Mr. Parinav Gupta, Adv.  
Ms. Mansi Gupta, Adv.  
Mr. Krishna Kumar, Adv.  
Ms. Nandani Gupta, Adv.  
Dr. (mrs. ) Vipin Gupta, AOR

For Respondent(s)

R-1

Mr. Vinay Arora, DAG/AOR

R-2

Mr. Ranbir Singh Yadav, AOR  
Mr. Prateek Yadav, Adv.  
Mrs. Pratima Yadav, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Judgment reserved.

(ARJUN BISHT)  
COURT MASTER (SH)(RENU KAPOOR)  
BRANCH OFFICER